

1	2	3	4	5	6
7.	Jammu & Kashmir	1	6.70	1	
8.	Karnataka	17	16.05	2	2.70
9.	Kerala	15	2.88	2	1.80
10.	Madhya Pradesh	5	4.37	1	
11.	Maharashtra	20	52.835	2	
12.	Manipur	—	5.00*	—	
13.	Meghalaya	2	2.16	—	
14.	Orissa	8	5.12	5	
15.	Punjab	1@	—	—	
16.	Rajasthan	8	1.98	2	
17.	Tamil Nadu	9	27.88	1	5.26**
18.	Tripura	2@	—	—	
19.	Uttar Pradesh	28	22.24	10	2.88
20.	West Bengal	5	2.34	6	0.36
21.	Arunachal Pradesh	—	12.63*	—	—

*The proposals for assistance were received prior to 1985-86 and sanctions were made during 1985-86.

@Proposals for which additional information from the States has been asked for. Some of the proposals received were found not feasible and the State Governments have been informed accordingly.

**Proposal sanctioned during 1985-86 but assistance released during 1986-87.

Deal with Multi-National Companies for Silicon

878. DR. CHINTA MOHAN : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that efforts are on to enter into a silicon deal with overseas multi-national companies at the expense of indigenous production ;

(b) if so, the details in this regard ; and

(c) the extent of adverse effect the imports will have on indigenous production ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC

ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) :

(a) No, Sir.

(b) Does not arise.

(c) There will be no adverse effect on indigenous production.

Title Deeds to Settlers in Forest Land in Kerala

879. PROF. P.J. KURIEN :
SHRI P.A. ANTONY :

Will the PRIME MINISTER be pleased to state :

(a) whether Government of Kerala have asked for the clearance of the Central Government for granting title to occupants who are possessing forest lands since 1977 ;